

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01144/2018**

**Dated Tuesday the 28<sup>th</sup> day of August Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)  
&  
Hon'ble Mr. T. Jacob, Member(A)**

Grace Emily Barnes  
No. 29, Alagiri Street  
MGR Nagar, Chennai – 600 078. .. Applicant

By Advocate **Ms. K. Nithyashree**

**Vs.**

1. Union of India  
Rep. by the Secretary to Government  
Ministry of Defence  
New Delhi – 110 001.
2. The Additional Director General of Movements  
Director General of Operational Logistics & SM  
General Staff Branch, Integrated HQ of MoD (Army)  
New Delhi – 110 011.
3. The Embarkation Commandant  
Embarkation HQ  
Chennai – 600 009.
4. The Garrison Engineer  
St. Thomas Mount  
Chennai – 600 016. .. Respondents

By Advocate **Mr. Su. Srinivasan**

**ORAL ORDER**

Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J)

Heard Ms. K. Nithyashree, learned counsel for applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

“i. To direct the respondents to consider and pass orders on applicant's representations dated 03.02.2018 and 14.08.2018 by fixing the pay of the applicant in Group D posts with effect from 09.08.1990 by granting increments for the period of casual service in terms of DOPT OM dated 09.05.2008, made applicable to those who were regularised prior to 10.09.1993, by order dated 21.07.2016 in O.A. No. 920/2014, with all other consequential benefits including arrears of pay and allowances.

ii. To award costs, and pass such further or other orders”

2. Learned counsel for the applicant states that the applicant has given a representation dated 03.02.2018 seeking fixation of pay in Group D w.e.f. 09.08.1990, upon regularisation by granting increments for the period of casual service from 22.07.1985 as was directed to be granted by this Tribunal in OA 920/2014 with arrears of pay and allowances.

3. Learned counsel for the applicant states that the respondents have not given any reply to the representation. Hence he has given a reminder on 14.08.2018. She also states that she will be happy and satisfied if a direction is given by this Tribunal to decide the representation pending before the respondents within a stipulated time.

4. Taking into consideration the limited prayer of the applicant, we find it unnecessary to keep this OA pending. Hence we direct the respondents to decide the representation of the applicant within three months from the date of receipt of certified copy of the order.

5. OA is disposed of accordingly. It is made clear that nothing is commented on the merits of the case.

6. Mr. Su. Srinivasan takes notice for the respondents.

(T. Jacob)  
Member (A)  
AS

28.08.2018

(Jasmine Ahmed)  
Member(J)